

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1880 OF 2019

KRISHNA

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

O R D E R

1 The appellant challenges the judgment and order dated 21.08.2018 passed in Criminal Appeal No.1244 of 1983 titled "*Krishna & Ors. vs. State of U.P.*" passed by the High Court of Judicature at Allahabad.

2. Learned counsel for the appellant submits that the appellant-Krishna has expired. As such, appeal stands abated.

3. Accordingly, the appeal is disposed of as abated.

4. Pending application(s), if any, shall also stand disposed of.

.....J

(SANJAY KAROL)

.....J.

(AUGUSTINE GEORGE MASIH)

NEW DELHI;
JUNE 03, 2026.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1877/2019

HAR DAYAL @ HARPAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 163493/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 163496/2018 - EXEMPTION FROM FILING O.T. AND IA No. 112653/2021 - INTERVENTION/IMPLEADMENT)

WITH

CrI.A. No. 1880/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 156950/2018)

CrI.A. No. 1878/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 182267/2018)

CrI.A. No. 1879/2019 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 2730/2019 AND FOR EXEMPTION FROM FILING O.T. ON IA 2732/2019)

Date : 03-06-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Nischal Kumar Neeraj, AOR
Mr. Sanjeev Malhotra, AOR

For Respondent(s) : Mr. Ankit Goel, AOR
Mr. Manish Kumar, Adv.
Mr. Mayank Tiwari, Adv.

Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Ms. Prerna Sharma, Adv.

Mr. Narender Kumar Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

CrI. Apeel Nos.1877/2019, 1878/2019 & 1879/2019

1. Learned counsel for the appellant(s) submits that

appellants have sought a change of the counsel. The original Advocate-on-Record has already issued 'No Objection Certificate'. The Record reveals that no fresh vakalatnama stands filed by anyone else on behalf of the appellants.

2. Let Court notice be issued to the appellants for making alternative arrangements. Service to be effected through the concerned Senior Superintendent of Police.

3. List on 02.09.2026.

Crl.A. No. 1880/2019

1. Appeal is disposed of as abated in terms of signed order.
2. Pending application(s), if any, shall stand disposed of.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)

(Signed order in r/o Crl.A.No.1880/2019 is placed on the file)